

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 250/MP/2019

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for recall of the Order dated 12th April 2019 passed by the Commission in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements {two} Dated 5.12.2018.

Petitioner : Gujarat Urja Vikas Nigam Limited

Respondents : Adani Power (Mundra) Limited and Government of Gujarat

Date of hearing : 15.10.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri M.G Ramachandran, Senior Advocate, GUVNL
Ms. Poorva Saigal, Advocate, GUVNL
Ms. Tanya Sareen, Advocate, GUVNL
Shri Sanjay Mathur, GUVNL
Shri S.K. Nair, GUVNL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed for recall of the Commission's order dated 12.4.2019 in Petition No. 374/MP/2018 approving the Supplementary PPA's dated 5.12.2018 entered into between GUVNL and Adani Power. Learned senior counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their reply, by 11.11.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 28.11.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission
Sd/-
(T. D. Pant)
Deputy Chief (Law)